

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No.619 of 1992.

Date of decision : January 24, 1994.

B. Upendra Rao ... Applicant.

versus

Union of India and others ... Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

(H³RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

(K. P. ACHARYA)
VICE-CHAIRMAN.

24 JAN 94

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Versus

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For the applicant ... M/s. M. M. Basu,
S.D. Swain, J. K. Mohapatra,
B. K. Patra, T. K. Rath,
D. Dey, D. Chakrabarty,
P. Patojoshi, B. Patra,
Advocates.

For the respondents ... Mr. Ashok Mohanty,
Standing Counsel (Railways)

C O R A M_g

THE HON'BLE MR. K. P. ACHARYA, VICE-CHAIRMAN

A N D

THE HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

ORDER

K.P.ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985 the applicant claims certain monetary benefits to be awarded in his favour and those benefits not having been paid in cash, he has come up with the present application.

2. No counter has been filed for the reasons best known to the Railway authorities though an adjournment was sought for today by Mr. Ashok Mohanty which we have refused because from 15.12.1992 till today several/innumerable adjournments have been taken

by the respondents and there has been no response. We do not like to keep this old matter pending.

3. We have heard Mr. M. M. Basu, learned counsel for the applicant and Mr. Ashok Mohanty, learned Standing Counsel(Railways). Mr. Mohanty submitted that all the dues claimed by the applicant have since been paid to the applicant. Mr. Basu has no instructions in the matter. We would therefore direct that Mr. Basu may take instructions from his client if the whole amount claimed by the applicant or any part amount has been paid. In case, all his claims have been settled by the Railway authorities no further steps need be taken by the applicant. If none of the claims of the applicant have been cleared by the Railway Administration or a part has not been cleared, liberty is given to the applicant to file a representation before the Divisional Manager, Khurda Road(under whom the applicant is serving) laying his detail claim which is to be cleared by the Divisional Railway Manager, South Eastern Railway, Khurda Road who is to take the responsibilities to himself to coordinate the grievance of the applicant between different officers and take necessary steps to get the claims of the applicant settled within 120 days from the date of receipt of a copy of the representation from the applicant. In case, the applicant feels aggrieved liberty is given to the applicant to approach the Tribunal.

4. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

MEMBER (ADMINISTRATIVE)
24 JAN 94

VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
January 24, 1994/Sarangi.